

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5422-JK (LD) of 2021

DATED:- 23 - 11 - 2021

Sanction is hereby accorded to the appointment of Officer of General Administration Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including contempt petition, if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 23.11.2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Khursheed Ahmad/Bhat)

Additional Secretary to Government

Annexure to the Government Order No.5422-JK(LD) of 2021 dated 23.11.2021

S.No	Title of the case	OIC
1	WP(C) No.---/2021 titled UT of J&k and OrsV/s Dr Ghulam nabi Itoo and Snr	Mr. Shuaib Mohammad Naikoo, Under Secretary, GAD
2	CP No. /2021 in O.A No. 296/2021 titled shyam bijyal V/s Sh Manoj Kumar Dwivedi IAS and Anr	

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